

ITEM NO.109

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 338/2012

SUMITRA

Appellant(s)

VERSUS

STATE GOVT.OF DELHI

Respondent(s)

Date : 14-03-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Rameshwar Prasad Goyal, AOR (N.P.)

For Respondent(s) Mr. Mukesh Kumar Maroria, AOR
Mr. A K Panda, Adv.
Ms. Manjula Gupta, Adv.
Mr. Amit Sharma B, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The appellant has been convicted for murder and sentenced to life in prison, vide the impugned judgment and order of the High Court.
2. We find from the orders dated 17.10.2014 and 26.11.2014 that the appellant has been enlarged on bail.
3. It also appears from the records of proceedings that the appellant has not been represented on the few occasions when this appeal was called on for hearing in the past.
4. Today also, none appears for the appellant. No accommodation is also prayed.
5. In such circumstances, issue notice to the appellant calling upon her to show cause as to why bail granted to her shall not

be cancelled.

6. Notice is made returnable within four weeks.

**(SWETA BALODI)
COURT MASTER (SH)**

**(MAMTA RAWAT)
COURT MASTER (NSH)**